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Shillong, Friday, January 7, 2022

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 7th January, 2022.

No.LL(B).20/2006/166. - The Meghalaya Compulsory Registration of Marriage (Amendment) Ordinance, 2022 (Ordinance No. 2 of 2022) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 2 OF 2022

Promulgated by the Governor on the 6th January, 2022

Published in the Extra-Ordinary Gazette of Meghalaya dated 7th January, 2022

**THE MEGHALAYA COMPULSORY REGISTRATION OF MARRIAGE (AMENDMENT)
ORDINANCE, 2022**

An

Ordinance

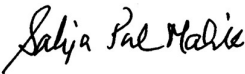
further to amend the Meghalaya Compulsory Registration of Marriage Act, 2012 (Meghalaya Act No. 13 of 2012);

Whereas, the Legislative Assembly of Meghalaya is not in Session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;


Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya hereby promulgates in the Seventy-second Year of the Republic of India, the following Ordinance, namely:-

- Short title and Commencement**
- (1) This Ordinance may be called The Meghalaya Compulsory Registration of Marriage (Amendment) Ordinance, 2022.
 - (2) It shall come into force at once.
- Amendment of Preamble**
- In the preamble of the Meghalaya Compulsory Registration of Marriage Act 2012, (hereinafter referred to as Principal Act), the existing phrase “Whereas further it is mandatory for married man and married women to compulsorily furnish a marriage certificate for all official purposes” shall be deleted.
- Amendment of clause (g) of Section 2**
- In the Section 2 of the Principal Act, in clause (g), the words “Secretary to the Government of Meghalaya in the Excise, Registration, Taxation and Stamps Department *ex-officio*” shall be substituted by the words “Inspector General of Registration, Meghalaya, *ex-officio*”.
- Amendment of Clause (j) of Section 2**
- In Section 2 of the principal Act, the existing clause (j) shall be deleted.
- Amendment of Section 3**
- In Section 3 of the principal Act, the words “and such marriage certificate shall be required for all official purposes” occurring at the end of the sentence shall be deleted.

Dated Raj Bhavan,
Shillong, the 6th January, 2022.


SATYA PAL MALIK,
Governor of Meghalaya.

Dated Shillong,
The 7th January, 2022.


L. L. SHANGPLIANG,
Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.